

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.77608 of 2019
and
Service Tax Appeal No.76128 of 2016**

Arising out of Order-in-Appeal No.43/RAN/2015-16 dated 03.03.2016 passed Commr.
(Appeals) of Central Excise & Service Tax, Ranchi)

Commissioner of Central Excise & Service Tax, Ranchi
605, Mahabir Tower, Main Road, Ranchi-834001

Appellant

VERSUS

M/s Indian Railway Catering & Tourism Corpn. (IRCTC)
9th Floor, Bank of Baroda Building, 16 Parliament Street, New Delhi-110001

Respondent

APPEARANCE :

Shri J. Chattopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75091/2021
FINAL ORDER NO.75400/2021**

DATE OF E-HEARING : 16.07.2021
DATE OF DECISION : 16.07.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

mm